




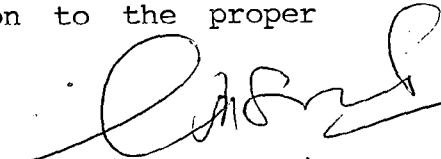
In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA./TA/MP No.

P.C. Jain

Versus

U.O.I.

Date of Order	Orders
	OA 538/01
18.7.2002	<p>None present for either side.</p> <p>In spite of time granted, applicant has not filed rejoinder. Three weeks time is granted ^{as last opportunity} to file rejoinder, if any. List it on 16.10.2002.</p> <p><i>Rejoinder not filed 2/8/02</i></p> <p><i>Listed on 27.8.02 a/w. the order connected cases.</i></p> <p style="text-align: center;">  M. L. CHAUDHARY MEMBER (JUDICIAL) </p> <p style="text-align: right;">  (H. O. GUPTA) ADMINISTRATIVE MEMBER </p>
27.08.2002	<p>Mr. P.N. Jatti, Counsel for the applicants. Mr. B.N. Sandu, Counsel for the respondents.</p> <p>Learned counsel for the respondents has placed on record a copy of the order whereby the applicants have been absorbed in the BSNL w.e.f. 1.10.2000.</p> <p>2. Having seen the order. Mr. P.N. Jatti, learned counsel for the applicants states that the OA may be returned to him for presentation to the proper court.</p> <p>3. Consequently, it is directed that the OA be returned to the applicants in accordance with rules for presentation to the proper forum.</p> <p style="text-align: center;">  (GOPAL SINGH) ADMN. MEMBER </p> <p style="text-align: right;">  (G.L. GUPTA) VICE CHAIRMAN </p> <p><i>Recd. BM 4/9</i></p>

Recd. BM 4/9
OA 538/01
anand 5/9